

(2020) 10 SEBI CK 0041

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 358 Of 2020

Manish Kumar Garg

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 23-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0041

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Vikas Bengani, Nidhi Singh, Kinjal Bhatt, Vidhii Partners

Judgement

1. Connect with Appeal No. 319 of 2020 (Praveen Kurele & Ors. vs. SEBI) and list on December 11, 2020.
2. In the meanwhile, the respondent may file a reply within four weeks from today. Three weeks thereafter to the appellant to file rejoinder.
3. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.